

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH BENCH

COURT No.1

(through hybrid mode)

ITEM No. 2

Company Appeal No. 5/Chd/Hry/2024

IN THE MATTER OF:-

Income Tax Officer

...Appellant

Versus

ROC, Delhi & Anr.

...Respondent

Under Section: 252(3), CA 2013

Order delivered on 17.05.2024

CORAM:

**SH. L. N. GUPTA
MEMBER (TECHNICAL)**

**SH. HARNAM SINGH THAKUR
MEMBER (JUDICIAL)**

PRESENT:

**For the appellant : Mr. Varun Issar, Senior Standing Counsel
/Income Tax Dept.**

ORDER

The present appeal has been filed under Section 252(3) of the Companies Act. Ld. counsel submits that they have not arrayed the Suspended Board of Directors in the Memo of Parties.

Heard. Issue notice of this petition to the concerned Registrar of Companies as well as Suspended Board of Directors for 24.07.2024. The petitioner shall collect the notices from the Registry and send it to the aforesaid authorities with copy of the petition and entire paper book immediately by speed post, e-mail, if available and file affidavit of service along with postal receipt, copy of e-mail and tracking report within two weeks.

Report be filed by aforesaid authorities within three weeks after receipt of notice with a copy in advance to the counsel opposite and response thereto, if any, be filed

at least one week before the next date of hearing with a copy in advance to the counsel opposite.

List on 24.07.2024.

Sd/-

(L. N. GUPTA)
MEMBER (TECHNICAL)
Tanvi

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (JUDICIAL)